

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 2976 OF 2010

(Arising out of Order-in-Appeal No. IND/153&154/2010 dated 18/22 June, 2010 passed by the Commissioner (Appeals), Central Excise & Customs, Indore)

Shubhlabh Offset Pvt. Ltd.

.....Appellant

108-A, Palda Main Road
Near Ring Road Crossing
Palda, Indore

VERSUS

Commissioner of Customs & Central ExciseRespondent

4 Indralok Colony, Karol Bagh Road
Indore

APPEARANCE:

Shri Raju Yadav, Advocate of the Appellant

Shri V.B. Jain, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50536/2020

DATE OF HEARING/DECISION : 24 February, 2020

JUSTICE DILIP GUPTA :

The learned Counsel of the Appellant has produced a discharge certificate of full and final settlement of tax dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**